$~O-29

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010250902026**

\+ CS(COMM) 649/2026 and I.A. 15843/2026, I.A. 15844/2026, I.A. 15845/2026, I.A. 15846/2026, I.A. 15847/2026

TORRENT PHARMACEUTICALS LTD. .....Plaintiff

Through: Mr. Rajat Jain and Mr. Sachin Gupta, Advocates.

versus

I-NEXT PHARMACEUTICAL P. LTD. & ANR. .....Defendants

Through: Mr. Chirag Khurana, Advocate (Thr. VC)

CORAM:
HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR KAURAV

O R D E R

% 04.11.2026

1. In view of the decision rendered by this Court in the case of ***ABD Maestro Private Limited Vs Great Galleon Ventures Ltd.***[1]**,** the suit does not seem to be maintainable in view of lack of territorial jurisdiction.

2. In view thereof, learned counsel for the plaintiff seeks for time to take instructions.

3. Acceding to the aforesaid, hearing stands deferred to 19.11.2026.

PURUSHAINDRA KUMAR KAURAV, J

NOVEMBER 4, 2026/aks

[1] 2026:DHC:9844

This is a digitally signed order.
The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.
The Order is downloaded from the DHC Server on 12/11/2026 at 18:43:33